

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

207. C.P. (IB)/859(MB)2023

**IN THE MATTER OF**

Indian Overseas Bank

VS

Baramati Hi-Tech Textile Park Ltd

Section 7 of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 02.05.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Adv. Siddha Pamecha (VC)  
For the Respondent: Adv. Ajit Singh Tawar (PH)

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**ORDER**

Both the Ld. Counsels jointly submit that the matter has already been settled between the parties and the full amount so stated in the order dated 21.03.2024 already stands paid. In view of the same, the Ld. Counsel submits that the Company Petition be disposed of as having become infructuous. In view of the request made, let the **Company Petition be disposed of as infructuous.**

Sd/-  
MADHU SINHA  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)